

[English]

MR. DEPUTY-SPEAKER : Mr. Gangwar, I think you have clearly heard me. Your issue regarding shortage of diesel was taken up yesterday by the hon. Minister and he made an elaborate statement. Therefore, the question of raising the same issue again does not arise.

(Interruptions)

MR. DEPUTY-SPEAKER : I want normalcy to prevail in the House because we are closing at one o'clock. Do not snatch the opportunity of other Members also.

(Interruptions)

MR. DEPUTY-SPEAKER : It is not going on record.

(Interruptions)\*

MR. DEPUTY-SPEAKER : Now, it seems I shall have to call the names from the bottom of the list so that those who have got an opportunity to speak for the past three days will have an opportunity to do so. Those who regularly get opportunity should cut short their speeches.

[Translation]

SHRI CHHEDI PASWAN (Sasaram) : Mr. Deputy Speaker, Sir, today lakhs of handloom weavers are on the verge of starvation due to the wrong policy of the Government. Unemployment is increasing very rapidly among them. There is acute shortage of cotton and cotton yarn. They remain jobless for 15 days in a month. The sale of handloom cloths has come to a standstill. Even the weaker and poor section of the society is not prepared to purchase it. The Government treats them in a step-motherly and discriminatory manner. The Government is promoting powerloom and big cloth mills. That is why powerloom and big mills are ruining weavers. Mr. Deputy Speaker, Sir, I demand that there should be a permanent solution for the problems of lakhs of weavers of the country. The Government merely gives assurances and does not take any concrete action. I, therefore, suggest to set up a permanent fund of Rs. 10 crore for the welfare of weavers.  
...(Interruptions)

[English]

MR. DEPUTY SPEAKER : Mr. Santosh Gangwar, you know the rules of the House. It is very bad that you are violating the rules which you have framed and which have accepted. It is not fair on your part to do so.

[Translation]

DR. CHATRAPAL SINGH (Bulandshahr) : Mr. Deputy Speaker, Sir, the issue which is being raised by me concerns weavers. Loans upto Rs. 10,000 of the weavers of Uttar Pradesh were waived off in 1989. The Central Government provided to the Government of Uttar Pradesh a sum of Rs. 2400 crores for the purpose but the Uttar Pradesh Government has not implemented the loan waiver scheme for the weavers so far and instead diverted that amount to other heads of expenditure. The

\* Not recorded

condition of weavers is bad and forcible recovery is being made from them. They are being imprisoned if they fail to repay even a loan of Rs. 5-6 thousand. I would like to urge upon the Government of Uttar Pradesh by the Central Government for the purpose of waiver of the loans of the weavers upto Rs. 10,000 should be spent under the same head and the loans of the weavers of Uttar Pradesh be waived off.

SHRI RAM NIHOR RAI (Bobertganj) : Mr. Deputy Speaker, Sir, through you, I would like to draw the attention of the House towards district Sonbhadra of Uttar Pradesh which is infested with heavy pollution due to limestone kilns, the stone crushers, hightech carbon emitted by Dala cement factory, Churak cement factory, Hindalco, Renusagar power plant of NTPC, NCL etc. Sir, during my two day visit of the area I saw enormous smoke and dust floating in the atmosphere in Anpara, Sonbhadra, Dala area so much so that the flora of the area is drying up. After two days of thorough inspection I found that the trees and plants are withering due to pollution. In this connection, I wrote many times to the hon. Minister of Environment but he is paying no attention to it. The local inhabitants are worst effected by the Dala cement factory due to which they fall prey to many diseases. If you go there you will hardly see any green tree there because cement dust has accumulated on trees. The entire flora of Hindalco area is getting degenerated due to hightech carbon. Renusagar and all other thermal power plants are situated around Pant sagar in which they drain all their effluents. An end of S dam also touches it. Therefore, through you, I would urge the hon. Minister to take action on it forthwith. Arrangements for saving the jungles of the area from the onslaught of pollution should be made forthwith.

SHRI RAM NAIK : Mr. Deputy Speaker, Sir, on 2nd May I had raised the question on the permission granted to the foreign travelers for deep sea fishing as a result of which Shri Thomas Kochery, the National convener of the Action Committee of National Fisheries Forum, went on an indefinite hunger strike at Porbandar. When I said here that the hon. Minister is not taking note of it, I meant that even after the matter was raised by me on 2nd May his hunger strike has entered the third day. In a telephonic conversation, I was told from Porbandar that his condition has become serious due to three days' fasting. It is the Summer season and Porbandar is comparatively hotter. The 70 lakh odd fishermen of the whole country are perplexed. The Parliament will be adjourned for the ensuing two days, i.e. Saturday and Sunday. What will be the face of the situation if the hon. Minister and the Government does not send for him for negotiations or hold consultations with the Members of Parliament and, then, there is no central or state Minister present here. Therefore I demand that orders should be issued immediately to call the convener to Delhi and hold negotiations with him. Otherwise it will be a cause for embarrassment for